

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No.25409/2016

(Arising out of impugned final judgment and order dated 07/04/2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(Office report on default)

Date : 06/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Six weeks' time is granted to cure the defects as pointed out by the Registry vide Office Report dated 30th November, 2016.

(RASHI GUPTA)
SR.P.A.

(SAROJ KUMARI GAUR)
COURT MASTER